GOVERNMENT OF INDIA CIVIL AVIATION LOK SABHA

STARRED QUESTION NO:103
ANSWERED ON:17.08.2012
FEES CHARGES AT AIRPORTS
Bapurao Shri Khatgaonkar Patil Bhaskarrao;Bhoi Shri Sanjay

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether the Government/Airport Economic Regulatory Authority (AERA) has received requests from various airports including the Mumbai airport to enhance the different types of fees charged by them from the customers;
- (b) if so, the details thereof and the decisions taken thereon airport-wise;
- (c) whether the Delhi International Airport Pvt. Limited has increased airport user charges and levied development fee on passengers on both domestic and international routes;
- (d) if so, the details thereof;
- (e) whether the Airport Authority of India has also been permitted to levy user development fee on both arriving and departing domestic and international passengers at certain airports including the new Kolkata and Chennai airports and if so, the details thereof including the rates of such fee/charges, airport-wise along with the reasons therefor; and
- (f) the steps taken/being taken to withdraw the hike effected in the fees/ charges at various airports including the Delhi airport to protect the interests of the consumers?

Answer

MINISTER OF CIVIL AVIATION (SHRI AJIT SINGH)

(a), (b), (c), (d), (e) & (f): A Statement is laid on the Table of the House.

Statement in reply to parts (a), (b), (c), (d), (e) & (f) of Lok Sabha Starred () Question No.103 for 17.08.2012 regarding Fees/Charges at Airports.

(a) & (b): The Airports Economic Regulatory Authority (AERA) has received proposals from major airports including Mumbai Airport, seeking determination of multi-year tariff for various aeronautical services being rendered by them. These proposals have come from 08 Airports Authority of India (AAI) managed airports namely Ahemdabad, Calicut, Chennai, Guwahati, Jaipur, Kolkata, Lucknow, Thiruananthapuram, and privately managed 5 airports namely Bengaluru, Hyderabad, Kochi, Mumbai and Delhi.

The Multi Year Tariff proposal received from Delhi airport have since been disposed of by AERA. The details of tariff approved are at Annexure-I.

- (c) & (d): Yes, Madam. AERA has also determined Development Fee (DF) in respect of Delhi airport @ Rs. 200/- per embarking domestic passenger and Rs. 1300/- per embarking international passenger (exclusive of statutory levies, if any) w.e.f. 01.12.2011.
- (e): Yes, Madam. AAI has also been allowed to levy User Development Fee (UDF) only from the embarking passengers, both domenstic and international, at Jaipur, Thiruananthampuram, Ahmedabad, Amritsar, Udaipur, Trichy, Vizag, Mangalore and Varansi airports. The details are at Annexure-II. AERA has not yet determined UDF in respect of Kolkata and Chennai airports.
- (f): The tariff/charges with regard to Delhi airport are determined by the AERA. The Orders of AERA are quasi-judicial and appealable before Airports Economic Regulatory Authority Appellate Tribunal (AERAAT). The Federation of Indian Airlines (FIA) has preferred to approach Hon`ble Delhi High Court under Article 226 and 227 of the Constitution of India for interim relief against the Order of AERA with reference to Delhi Airport and the matter is subjudice.